

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.349/96

Friday, this the 22nd day of March, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M John,
Temporary Status Mazdoor,
Transmission Project,
Telecom, Ernakulam,
Cochin-11.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1. The District Manager,
Telecom, Trivandrum.
2. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.

- Respondents

By Advocate Mr James Kurian, Additional Central Government
Standing Counsel

The application having been heard on 22.3.96 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

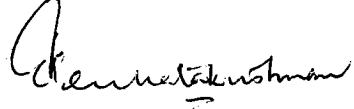
Applicant claims regularisation on completion of ten
years aggregate service. He relies on the orders in O.A.
1124/95 and O.A.1222/95, to support his contention. We find
that the applicant has made A4 representation for the same

relief. First respondent shall consider the same and pass appropriate orders thereon within one month from today.

2. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to first respondent for compliance. We record the submission.

3. Application is disposed of as aforesaid. No costs.

Dated, the 22nd March, 1996.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/223

LIST OF ANNEXURE

1. Annexure A-4: True copy of the representation dated 10.11.1995 submitted by the applicant to the 1st respondent.

.....